

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH & FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2079
TO BE ANSWERED ON 29th July, 2022**

SEX REASSIGNMENT SURGERIES

2079. SHRI MADDILA GURUMOORTHY:

Will the **MINISTER OF HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of private and government hospitals that provide Sex Reassignment Surgeries (SRS) in the country, State / UT-wise;
- (b) the steps taken by the Government to improve medical capability to perform SRS in the country;
- (c) whether the Government proposes to put price cap on SRS in the country along with the average expenditure incurred on SRS procedure; and
- (d) if so, the details thereof and if not reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(DR. BHARATI PRAVIN PAWAR)**

- (a) The data in respect to Private & Government Hospitals providing Sex Reassignment Surgeries in various States/UTs are not maintained centrally.
- (b) National Medical Commission has notified the guidelines for competency based curriculum for Post Graduate Medical Courses, where training on SRS is provided under PG medical courses such as Master of Surgery in Obstetrics and Gynaecology and Master of Chirurgiae (M Ch) in Pediatric Surgery.
- (c) & (d): Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act, 2010) and notified Clinical Establishments (Central Government) Rules, 2012. Under this Act, National Council for Clinical Establishments has approved a standard list of medical procedures and a standard template for costing of procedures, for defining the cost of various procedures and services provided by the clinical establishments taking into account all the factors including local factors. The aforesaid list and the template have been shared with all the States and UTs, where the Clinical Establishments Act, 2010, is applicable.
